

- (c) whether this has resulted in outstanding dues;
- (d) if so, the reasons therefor; and
- (e) the measures Government has adopted to resolve the issue?

THE MINISTER OF HEALTH AND FAMILY WELFARE (SHRI GHULAM NABI AZAD): (a) and (b) Yes, Since 2009, Medical Stores Organisation (MSO), a subordinate office of the Ministry of Health and Family Welfare (MoHFW), has been supplying medicines on credit basis to those Government of India (GoI) organizations, which are registered with MSO. The registered GoI organisations are CGHS (except Delhi), Para Military Forces (CRPF, BSF, SSB, ITBP and CISF), and all Government Hospitals under MoHFW. MSO also supplies medicines to various organisations of the States/Union Territories and Local Bodies.

(c) Yes.

(d) Currently, all indenters are Government Organisations registered with Medical Store Organisation. MSO supplies medicines to these organisations on credit basis. Indenters clear their outstanding dues within the financial year but few indenters have not cleared their outstanding dues in time for various reasons like inadequate budget provision.

MSO procures and supplies life saving drugs to various organisations during emergencies arising out of natural calamities on the instructions of Director, Emergency Medical Relief. These organisations take time to clear their dues. As a result, outstanding dues are pending.

(e) As a remedial action, since the year 2009, MSO is not entertaining the indent of those indenters who have outstanding dues against them and are not under MoHFW.

Senior officers of MoHFW have been asked to pursue with States/UTs for early payment of outstanding dues

The pendency of dues has been brought down from Rs. 88.34 crores in 2009 to Rs. 64.30 crores by way of recovery from indenters.

Draft National Vaccine Policy

2255. SHRI THOMAS SANGMA: Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state:

(a) whether it is a fact that the draft National Vaccine Policy recommends Government to enter into advance marketing commitments with vaccine manufacturers and binds the present as well as future Governments to honour mandatorily those commitments;

(b) if so, the details thereof;

(c) whether this policy has been publicized for public response and consultations; and

(d) if so, the details of the public consultations held and its recommendations thereon?

THE MINISTER OF STATE IN THE MINISTRY OF HEALTH AND FAMILY WELFARE (SHRI SUDIP BANDYOPADHYAY): (a) and (b) The National Vaccine Policy outlines the advance marketing commitment in the context of products related to Public Health Emergencies and is mentioned under the chapter on '*Product development for public health emergency*'. Further, the policy document lays down broad guiding principles. A copy of the extract of the section is given in Statement (*See below*).

(c) and (d) The draft policy document was circulated to all the members of National Technical Advisory Group on Immunization (NTAGI) and was revised in die light of overall comments. Currently, the National Vaccine Policy is available at Ministry of Health and Family Welfare website ([www. mohfw.nic.in](http://www.mohfw.nic.in)) in public domain.

Statement

Product development for public health emergency

There is a need to develop mechanisms, where speedy regulatory clearances are possible including flexibilities in the import of biological materials needed for such development. The mechanisms need to be involved where the risk of the manufacturers is cushioned by appropriate assistance from the Government. It should be mandatory for the Government to support such developments with Advance Market Commitments and honour the commitments.

Research conducted in AIIMS

2256. SHRI SANJAY RAUT:

SHRI GOVINDRAO ADIK:

Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state:

(a) the budgetary allocation made to AIIMS during the last three years and in the current year;

(b) the allocation for research and development in AIIMS out of the total budget during this period;

(c) the number of patents filed so far;

(d) the number of patents which have been transferred to the industry for product manufacturing; and

(e) what action the Ministry is taking to make the AIIMS a research-oriented, education-oriented and service-oriented institute?